

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 88294 of 2018

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/427/17-18 dated 27.04.2018 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur)

M/s Mahindra And Mahindra Limited

.....Appellant

Plant. No. 2, Plot No.80, MIDC, Satpur,
Nasik-422 007

VERSUS

C.C.E. & S.T., NASIK (APPEAL)

.....Respondent

Plot No. 55, Sector 34. Jyesht Vaishak,
CIDCO, Nasik-422 008

WITH

Excise Appeal No. 89321 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUS/SSP/APPL/045/18-19 dated 05.06.2018 passed by the Commissioner(Appeals) of CGST & Central Excise, Nashik)

M/s Mahindra And Mahindra Limited

.....Appellant

Plant. No. 2, Plot No.80, MIDC, Satpur,
Nasik-422 007

VERSUS

C.C.E. & S.T., NASIK

.....Respondent

Plot No. 55, Sector 34. Jyesht Vaishak,
CIDCO, Nasik-422 008

WITH

Excise Appeal No. 89341 of 2018

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/428/17-18 dated 09.05.2018 passed by the Commissioner of CGST & Central Excise, Raigad)

M/s Mahindra And Mahindra Limited

.....Appellant

Plant. No. 2, Plot No.80, MIDC, Satpur,
Nasik-422 007

VERSUS

C.C.E. & S.T., NASIK (APPEAL)

.....Respondent

Kendra Rajaswa Bhawan,

Old Agra Road...Gadkari Chowk,
Nasik
Maharashtra-422002

APPEARANCE:

Miss Kiran Chavan, Advocate for the Appellant
Mr. Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A / 85546-85548 / 2020

Date of Hearing: 11.03.2020

Date of Decision: 11.03.2020

PER: AJAY SHARMA

Learned Counsel for the Appellant submits that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Copies of the discharge certificates have been submitted by the learned Counsel in support of her submission.

2. In view of thereof, the Appeals filed by the Appellant before this Tribunal cease to exist and are accordingly dismissed as deemed to be withdrawn. Copies of the aforesaid discharge certificates be taken on record.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)